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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. R.A.3/89 in OA No. 1784/87

Date of decision: 30.1.89

Shri Anil Kumar

Applicant

Vs.

Union of India

Respondents

This is a review application filed by Shri Anil Kumar, applicant, in O.A. No. 1784/87 against the orders passed by this Court on 16.11.88. He seeks clarification of the order directing the respondents to allot Type II quarter to him. The orders passed on 16.11.87 are clear that the applicant should be allotted a quarter at Ghaziabad on the basis of his registration at Gughlakabad. The authorities are to make the allotment on the basis of established rules in this regard and no further Court orders are required. As the points raised in the review application have already been considered while passing the orders in the original application and there is no apparent error of law on the basis of records, the review application is dismissed.


(B.C. Mathur)
Vice-Chairman